

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
PRINCIPAL BENCH

Item No. 137
(IB)-297(PB)/2018

IN THE MATTER OF:

Col. Sanjeev Dalal (Retd.)

.... Applicant/petitioner

Vs.

M/s. International Recreation & Amusement Ltd. Respondent

Order under Section 7 of Insolvency & Bankruptcy Code, CIRP

Order delivered on 20.12.2018

Coram:

CHIEF JUSTICE (RTD.) M.M. KUMAR
HON'BLE PRESIDENT

SH. V.K SUBBURAJ,
HON'BLE MEMBER (TECHNICAL)

PRESENTS:-

For the Applicant:
For the RP:

Mr. Rishabh Jain, Adv. for RP.

Mr. Sanyam Goel, PCS with Mr. Dhurap Das, Mr. Mohd. Nazim Khan, Mr. Mohtashim Kibriya, Mr. Deepak Motla & Ms. Tanvi Jain, Adv.

For the respondent

Mr. Rahul Malhotra, Ms. Vrinda Agarwal, Adv. for R1, 2, 3 & 9.

Mr. Sachin Datta, Sr. Adv., with Ms. Prity Sharma, Mr. Mithilesh Kumar, Ms. Sadiqa Fatima, Adv. for R4, 10, 11 in CA-1313/2018 and for all respondents in CA979/2018.

ORDER

CA-1313(PB)/2018

Learned counsels for the non-applicant – respondents 1, 2, 3 & 9; 4, 10 & 11; 6 seek and are granted one week's time to file reply with a copy in advance to the counsel opposite.

List for arguments on 29.01.2019.

CA-979(PB)/2018

The associate of Resolution Professional who is present in the court, states that the list of 49 items as check-list has already

by been furnished to ex.-director/management-non-applicant. The

by


respondents are permitted to visit the registered office's premises on any day in the presence of the RP. Learned counsel for the respondent states that full co-operation shall be shown and reply affidavit shall be filed on behalf of the respondent within two weeks with a copy in advance to the counsel for the RP.

List for arguments on 29.01.2019.

—Sd—

**(M.M.KUMAR)
PRESIDENT**

—Sd—

**(V.K SUBBURAJ)
MEMBER (TECHNICAL)**

20.12.2018
Aarti Makker